

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1535/2019

Dated Friday, the 22nd day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Dr.PeddureddyMurali Krishna Reddy,
E-34, JIPMER Campus,
Dhanvanthri Nagar,
Puducherry-1.

...Applicant

By Advocate M/s S.Meenakshi

Vs.

1.Jawaharlal Institute of Post Graduate Medical
Education & Research, Rep., by its President,
Dhanvantari Nagar, Puducherry 605 006.

2.The Director,
Jawaharlal Institute of Post Graduate Medical
Education & Research, Rep., by its President,
Dhanvantari Nagar, Puducherry 605 006.

...Respondents

By Advocate Mr.M.T.Aruman

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to conduct selection for the post of Assistant Professor of Pharmacology pursuant to Notification Advt.No.Admn.I1(27)/2019 dated 22.07.2019 issued by the 2nd respondent by equally considering medical and non-medical candidates, inservice and outside candidates and thereby select and appoint the applicant to the said post and may pass such other order or direction that are necessary to meet the ends of justice.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representations dated 13.11.2019 as Annexure A-9 & 10 to the competent authority regarding his grievance which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed within a stipulated time limit.
3. Mr.M.T.Aruman, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission, the OA is disposed of in the following lines:

“The competent authority is directed to consider the applicant's representations dated 13.11.2019 as Annexure A-9 & 10, on the basis of relevant rules and

**regulations and pass a speaking order, within a period
of two weeks from the date of receipt of a copy of this
order."**

**(T.JACOB)
MEMBER (A)**

**(P.MADHAVAN)
MEMBER (J)**

22.11.2019

M.T.